

State vs Vishal Kumar Sood

FIR No. 360/2017

PS: Ambedkar Nagar

U/s: 302 IPC

Through Video Conferencing via CISCO WebEx during Corona Lockdown.

28.05.2020

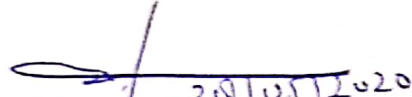
PRESENT: Sh. Hira Lal Jha , Legal Aid Counsel for the applicant/accused.

Sh. Narender Yadav , Additional Public Prosecutor for State.

This is an application for interim bail moved on behalf of the applicant/accused Vishal Kumar Sood through Legal Aid Counsel.

Learned Additional Public Prosecutor has submitted that in reply filed by the IO, it is mentioned that there is no previous involvement of the accused but the previous involvement report through SCRB Delhi in performa has not been filed and, therefore, same may be called from the IO.

At request of learned Additional Public Prosecutor, said previous involvement report of the accused be called from the IO for **29.05.2020**.

  
( SANJEEV KUMAR- II )  
28/05/2020

Judicial Officer on duty/Additional  
District Judge-04, South District, Saket  
Courts, New Delhi/28.05.2020

State vs Vijay @ Babu

FIR No. 597/2015

PS: Neb Sarai

U/s: 302/34 IPC

Through Video Conferencing via CISCO WebEx during Corona Lockdown.

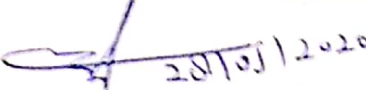
28.05.2020

PRESENT: Sh. Hira Lal Jha, Legal Aid Counsel for the applicant/accused.  
Sh. Narender Yadav , Additional Public Prosecutor for State.

This is an application for interim bail moved on behalf of the applicant/accused Vijay @ Babu through Legal Aid Counsel.

Learned Additional Public Prosecutor has submitted that IO has not filed previous involvement report alongwith the reply of the bail application and, therefore, same may be called from the IO.

At request of learned Additional Public Prosecutor, said previous involvement report of the accused be called from the IO for **29.05.2020**.

  
( SANJEEV KUMAR- II)

Judicial Officer on duty/Additional  
District Judge-04, South District, Saket  
Courts, New Delhi/28.05.2020

State vs Mukesh

FIR No. 1735/2015

PS: Neb Sarai

U/s: 302 IPC

Through Video Conferencing via CISCO WebEx during Corona Lockdown.


28.05.2020

PRESENT: Sh. Hira Lal Jha, Legal Aid Counsel for the applicant/accused.  
Sh. Narender Yadav , Additional Public Prosecutor for State.

This is an application for interim bail moved on behalf of the applicant/accused Mukesh through Legal Aid Counsel.

Learned Additional Public Prosecutor has submitted that IO has sent previous involvement report of the accused alongwith the reply but the same is not legible and the same may be called again from the IO.

At request of learned Additional Public Prosecutor, legible previous involvement report of the accused be called from the IO for **29.05.2020**.

  
28/05/2020  
(SANJEEV KUMAR- II)

Judicial Officer on duty/Additional  
District Judge-04, South District, Saket  
Courts, New Delhi/28.05.2020

State vs Neeraj  
FIR No. 431/2017  
PS: Neb Sarai  
U/s: 302/34 IPC

Through Video Conferencing via CISCO WebEx during Corona Lockdown.  
28.05.2020

PRESENT: Sh. Hira Lal Jha, Legal Aid Counsel for the applicant/accused.  
Sh. Narender Yadav, Additional Public Prosecutor for State.

This is an application for interim bail moved on behalf of the applicant/accused Neeraj through Legal Aid Counsel.

I have heard arguments on the interim bail application.

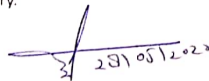
Learned Legal Aid Counsel for the accused has submitted that accused is entitled for interim bail for 45 days in view of the criteria/guidelines laid down by the High Powered Committee, Minutes of Meeting dated 18.05.2020 and, therefore, accused may be released on interim bail for 45 days.

Learned Additional Public Prosecutor has submitted that case of the accused falls in the criteria/guidelines laid down by the High Powered Committee, Minutes of Meeting dated 18.05.2020 and, therefore, he has no objection, if bail is granted.

As per the criteria/guidelines of the High Powered Committee, Minutes of Meeting dated 18.05.2020, the under trial prisoners facing trial for a case under Section 302 Indian Penal Code and are in jail for more than two years with no involvement in any other case and having a certificate of good conduct during his respective custody period from Jail Superintendent, may be considered for grant of interim bail for 45 days, preferably on Personal Bond.

Bail application has been received from the Jail. Certificate of good conduct has also been received from the Jail and as per the said certificate, the jail conduct of the inmate is good and satisfactory.

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State vs Neeraj  
FIR No. 431/2017  
PS: Neb Sarai

In bail application received from the Jail, it is mentioned that accused is in custody since 20.08.2017 and he falls in the category for custody for more than two years with no involvement in any other case. In reply filed by the IO also, it is mentioned that accused was arrested on 20.08.2017. Hence, accused is in jail for more than two years in the present case.

IO has filed previous involvement report of the accused also. As per said report, accused has no involvement in any other case.

In view of above, I am of the view that case of the accused falls in the criteria/guidelines of the High Powered Committee, Minutes of Meeting dated 18.05.2020 and, therefore, accused is entitled for interim bail for 45 days. Hence, accused is admitted to interim bail for 45 days on furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of learned MM/Duty MM.

Application is disposed of, accordingly.

  
( SANJEEV KUMAR- II)

Judicial Officer on duty/Additional  
District Judge-04, South District, Saket  
Courts, New Delhi/28.05.2020